

In the National Company Law Tribunal, Jaipur

CP No. (IB)- 46/7/JPR/2018

UNDER SECTION 7 of (IBC), 2016

In the matter of:

Findeal Investments Pvt. Ltd. Applicant/Petitioners

VS.

Satyamitra Stock Consultants Pvt. Ltd.Respondent

Order delivered on 28.09.2018

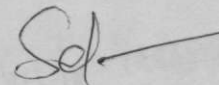
Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Ankit M. Talsania, Adv.

For Respondent(s) : None appeared.

ORDER

At the request of learned counsel for the petitioner, this petition is allowed to be withdrawn as it is pointed out by learned counsel for the petitioner that the dates as given in the loan agreement, particularly in relation to the repayment some inconsistency is noticed. Taking into consideration the representation, the petition is allowed to be withdrawn with liberty to file the same. List the petition as and when filed.



**(R. Varadharajan)
Member (Judicial)**